



The Kerala Police (Amendment) Act, 2018

Act 31 of 2018

Keyword(s):

Place of Public Resort, Police Officer, Public Place, Special Police Officer, Subordinate Police, Superior Police

Amendment appended: 8 of 2019

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



184
 5/1118

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, വ്യാഴം Thiruvananthapuram, Thursday	2018 ഡിസംബർ 20 20th December 2018	നമ്പർ } No. } 3208
		1194 ധനു 5 5th Dhanu 1194	
		1940 അഗ്രഹായണം 29 29th Agrahayana 1940	

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ഇ) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 23475/ലെട്. ഇ1/2018/നിയമം.

2018 ഡിസംബർ 20
 തിരുവനന്തപുരം, 1194 ധനു 5
 1940 അഗ്രഹായണം 29.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതു ജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധീകരിക്കുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2018 ഡിസംബർ മാസം 20-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
 നിയമ സെക്രട്ടറി.

സർക്കാർ പ്രസ്സുകളുടെ സുപ്രഭാഷിനാൽ തിരുവനന്തപുരം ഗവൺമെന്റ് സെൻട്രൽ പ്രസ്സിൽ അച്ചടിച്ച് പ്രസിദ്ധീകരിച്ചത്. 2018.

GOVERNMENT OF KERALA
Law (Legislation-E) Department
NOTIFICATION

No. 23475/Leg. E1/2018/Law.

20th December, 2018
Dated, Thiruvananthapuram, 5th Dhamu, 1194
29th Agrahayana, 1940.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Police (Amendment) Act, 2018 (31 of 2018).

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

[Translation in English of “2018-ലെ കേരള പോലീസ് (ഭേദഗതി) ആക്റ്റ്” published under the authority of the Governor.]

ACT 31 OF 2018

THE KERALA POLICE (AMENDMENT) ACT, 2018

An Act further to amend the Kerala Police Act, 2011.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Police Act, 2011 for the purposes hereinafter appearing;

BE it enacted in the Sixty-ninth year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Police (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 5th day of November, 2018.

2. *Amendment of section 112.*—After sub-section (4) of section 112 of the Kerala Police Act, 2011 (8 of 2011) (hereinafter referred to as the principal Act) the following sub-sections shall be inserted, namely:—

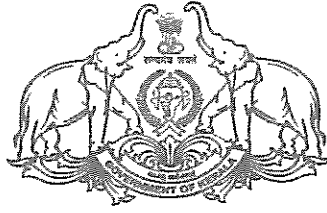
“(5) The Chairperson of the State Authority or any Member or Members authorized by him, as the case may be, may, for the purpose of performing the functions of such Authority efficiently, take an independent or joint decision on the applications filed before such Authority.

(6) The Chairperson of the District Authority or any Member or Members authorized by him, as the case may be, may take independent or joint decision on the applications filed before such Authority.”.

3. *Special provision in respect of some pending applications and certain other matters.*—Notwithstanding anything contained in the principal Act or rules made thereunder or in any judgment or decree or order of any Court, the provisions of sub-sections (5) and (6) of section 112 shall apply to all applications filed from the date of commencement of the principal Act as amended by this Act and are pending disposal before the State Authority or the District Authority as the case may be, and to all matters which are to be decided, by such Authorities, further in pursuance of the judgment of any Court.

4. *Repeal and saving.*—(1) The Kerala Police (Amendment) Ordinance, 2018 (56 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.



23580
26/12/19

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, തിങ്കൾ	2019 ഡിസംബർ 02 02nd December 2019	നമ്പർ No.	2954
	Thiruvananthapuram, Monday	1195 വൃശ്ചികം 16 16th Vrishchikam 1195 1941 അഗ്രഹായണം 11 11th Agrahayana 1941		

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണം-ഇ) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ: 413/ലെറ്റ് ഇ1/2019/നിയമം.

തിരുവനന്തപുരം, 2019 ഡിസംബർ 2
1195 വൃശ്ചികം 16
1941 അഗ്രഹായണം 11.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2019 ഡിസംബർ മാസം 2-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



2019-ലെ 8-ാം ആക്റ്റ്

2019-ലെ കേരള പോലീസ് (ഭേദഗതി) ആക്റ്റ്

2011-ലെ കേരള പോലീസ് ആക്റ്റ് വീണ്ടും

ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പിരിക.- 2011-ലെ കേരള പോലീസ് ആക്റ്റ് ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി വീണ്ടും ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപതാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:-

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.- (1) ഈ ആക്റ്റിന് 2019-ലെ കേരള പോലീസ് (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് 2019 ജനുവരി 8-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. 101-ാം വകുപ്പിന്റെ ഭേദഗതി.- 2011-ലെ കേരള പോലീസ് ആക്റ്റിലെ (2011-ലെ 8) (ഇതിനു ശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 101-ാം വകുപ്പിന്റെ (6)-ാം ഉപവകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

3. റദ്ദാക്കലും ഒഴിവാക്കലും.- (1) 2019-ലെ കേരള പോലീസ് (ഭേദഗതി) ഓർഡിനൻസ് (2019-ലെ 32) ഇതിനാൽ റദ്ദാക്കിയിരിക്കുന്നു.

(2) അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽത്തന്നെയും, പ്രസ്തുത ഓർഡിനൻസ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതോ ചെയ്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും കാര്യമോ എടുത്തതോ എടുത്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും നടപടിയോ ഈ ആക്റ്റ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതായോ എടുത്തതായോ കരുതപ്പെടേണ്ടതാണ്.



GOVERNMENT OF KERALA
Law (Legislation-E) Department

NOTIFICATION

No.413/Leg.E1/2019/Law.

*Dated, Thiruvananthapuram 2nd December, 2019
16th Vrischikam, 1195
11th Agrahayana, 1941.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Police (Amendment) Act, 2019 (8 of 2019).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “ 2019-ലെ കേരള പോലീസ് (ഭേദഗതി) ആക്ട് ” published under the authority of the Governor.]

ACT 8 OF 2019

THE KERALA POLICE (AMENDMENT) ACT, 2019

An Act further to amend the Kerala Police Act, 2011.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Police Act, 2011 for the purposes hereinafter appearing;

BE it enacted in the Seventieth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Kerala Police (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 8th day of January, 2019.

2. *Amendment of section 101.*— In the Kerala Police Act, 2011 (8 of 2011) (hereinafter referred to as the principal Act), sub-section (6) of section 101 shall be omitted.

3. *Repeal and saving.*— (1) The Kerala Police (Amendment) Ordinance, 2019 (32 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

